

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "B" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

I.T.A. No.561/DEL/2019
Assessment Year: 2014-2015

Colour Delight Developers Pvt. Ltd. KD-258, Pitampura, New Delhi.	vs.	ITO, Ward-6(2), New Delhi.
TAN/PAN: AAFCC0820N		
(Appellant)		(Respondent)

Appellant by:	Shri Ajit Kumar Agarwal, CA		
Respondent by:	Dr. Maninder Kaur, Sr.D.R.		
Date of hearing:	28	09	2021
Date of pronouncement:	28	09	2021

ORDER

PER AMIT SHUKLA, JM

The aforesaid appeal has been filed by the assessee against the impugned order dated 26.11.2018, passed by Ld. Commissioner of Income Tax (Appeals), New Delhi for the Assessment Year 2014-15.

2. We have heard Ld. Representatives of both the parties through Video Conferencing.

3. Ld. counsel for the assessee at the outset stated that assessee has settled the matter under Vivad se Vishwas Scheme, 2020 and Form No.3 has also been issued in favour of the assessee. He, therefore, seeks permission to withdraw the appeal.

4. In view of the above, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 28th September, 2021

Sd/-

**[PRASHANT MAHARISHI]
[ACCOUNTANT MEMBER]**

DATED: 28/09/2021

PKK:

Sd/-

**[AMIT SHUKLA]
JUDICIAL MEMBER**